

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00313/2019**

**Dated Wednesday the 13<sup>th</sup> day of March, Two Thousand Nineteen**

**PRESENT**

**HONBLE Mr.P.MADHAVAN Member(J)  
HON'BLE MR.T.JACOB MEMBER (A)**

D.Venkatesan,  
S/o R. Durairaj,  
No.6, Valayal Kara Street,  
Karanthai,  
Thanjavur 613 002.

(Postal Assistant, Orathanad)  
The address for service of all notices  
and processes on the applicant is that of his counsel,

M/s R. Malaichamy,  
C. Premkumar,  
T.Ramya,  
S. Mohana &  
T. Ashok Raj

Advocates, No. 151, First Floor,  
Thambu Shetty Street,  
Chennai 600 001.

.. Applicant

(By Advocate Mr. R. Malaichamy)

Vs.

1. Union of India  
Rep. by the Secretary,  
Ministry of Communications & IT.,  
Department of Posts,  
Dak Bhavan, Sansad Marg,  
New Delhi 110 001.

2. The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai 600 002.

3. The Postmaster General,  
Central Region (TN)  
Trichy 620 001.

4. The Superintendent of Post Offices,  
Pattukkottai Division,  
Pattukkottai 614 001. .. Respondents

**(Order: Pronounced by Hon'ble Mr. P. Madhavan, Member (J))**

Mr.Srinivasan Learned Standing Counsel for the respondents takes notice.

2. Learned counsel for the applicant is heard.

3. This O.A. has been filed for seeking the following reliefs:

To direct the respondents to count the period of year of vacancy 2003 & 2004 against which he was appointed as Postman and also to count the entire service rendered in GDS cadre along with regular service and thereby to treat his service under old pension scheme and to open GPF Account after closing CPF Account ; also to,

2. direct the respondents to refund the amount to the applicant which were recovered from the applicant's pay and allowances towards new pension scheme and

3. To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.

5. Learned counsel for the applicant submits that a similar matter is pending before the Hon'ble Supreme Court in SLP and the law will be finally decided by the Supreme Court.

6. Learned Counsel for the applicant submits that he is ready to wait till the finality of the question of law involved in this case. He has no objection in disposing of this OA subject to the outcome of the SLP pending before the Hon'ble Supreme Court . (in SLPs No. 16767/2016 and 18460/2015). Hence the O.A. is disposed of with the direction to consider the representation of the applicant in the light of the order of the Hon'ble Supreme Court if it goes in favour of the applicant.

12. O.A. is disposed of on the above terms.

**(Mr. T. Jacob)  
Member (A)**

**( P. Madhavan)  
Member (J)**

**sj\***

